

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3764**

**TO BE ANSWERED ON THE 16<sup>th</sup> JULY, 2019/ ASHADHA 25, 1941 (SAKA)**

**PREVENTION OF LYNCHING**

**3764. SHRI K. MURALEEDHARAN:**

**SHRI THOL THIRUMAAVALAVAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken any steps for implementing the Supreme Court directives regarding the Prevention of mob lynching issued in Tehseen Poonawala Vs Union of India case in July, 2018;**

**(b) if so, the details thereof;**

**(c) whether the Government has set up any committee to look into the issue of lynching in the country; and**

**(d) if so, the details of the deliberations in the meetings of the said committee and the outcome thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (b) : The Central Government has issued advisories dated 23.07.2018 and 25.09.2018 to the State Governments/ UT Administrations for taking measures to curb incidents of mob lynching in the country. The Government through audio-visual media has also generated public awareness to curb the menace of mob lynching. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours on social media having potential to incite mob violence and lynching.**

**(c) & (d) : The Government constituted a Group of Ministers (GoM) to deliberate in the matter and make recommendations. The Group of the Ministers has since met and is seized of the matter.**

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